

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**

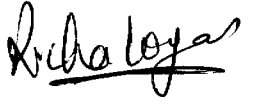
CP(IB) 7/9/NCLT/AHM/2020

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2020**

Name of the Company: Quality Pacakaging
V/s.
Baid Industries Pvt. Ltd.

Section of the Companies Act : Section 9 of the Insolvency & Bankruptcy Code

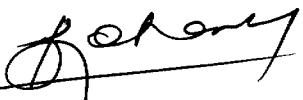
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Richa Coyal PCS	PCS	Petitioner	
2.				

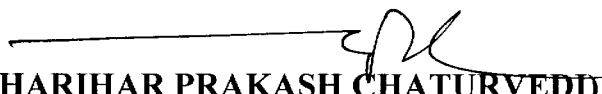
ORDER

The Petitioner is represented through its Counsel.

The counsel appearing for the Petitioner seeks time to answer the queries raised by this Court by filing supporting documents in respect of Invoice/its claim.

List the matter on 28.01.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 1st day of January, 2020.